

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPEAL NO. 45 OF 2024 (SZ)

M/s.Stone Trust Enterprises,
Rep. by its Partner Mr.K.P.Mithun Kumar,
7/4, 8th Street, Nandanam Extension,
Chennai - 600 035.

... Appellant

Versus

1. Ministry of Environment, Forest and Climate Change
(MoEF & CC), Rep. by its Secretary (EF & CC),
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 110 003
2. State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet, Chennai - 600 015.
3. State Level Expert Appraisal Committee (SEAC),
Rep. by its Chairman,
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet, Chennai - 600 015.

... Respondents

For STONE TRUST ENTERPRISES


K.P. MITHUNKUMAR
PARTNER

AFFIDAVIT FILED BY THE APPELLANT

I, Mr.K.P.Mithun Kumar, Son of Mr.K.Panneerchelvam, aged about 39 years, having Office at 7/4, 8th Street, Nandanam Extension, Chennai - 600 035, do hereby solemnly affirm and sincerely state as follows:

1. That I am the Partner of M/s. Stone Trust Enterprises, the Appellant herein and as such I am well acquainted with the facts of the matter.
2. That the present Appeal has been filed before this Hon'ble Tribunal challenging the rejection order related to Proposal No. 9641 dated 10.04.2024, issued by the 2nd respondent and seeking for a direction to consider the appellant's proposal and grant Environmental Clearance based on the recommendations of the 3rd respondent (SEAC) made during its 281st meeting concerning application bearing File No. 9040.
3. That contents in the above appeal and the documents filed therewith are to be treated as part and parcel of the present Affidavit.
4. That present appeal is at the stage of final hearing. During the last hearing on 01.10.2024, the Hon'ble Tribunal inquired whether the Approved Mining Plan had been filed. While the said Approved Mining Plan was not filed with the present Appeal, it had already been

For STONE TRUST ENTERPRISES


K.P. MITHUNKUMAR
PARTNER

submitted to the 2nd and 3rd respondents at the time of the application for Environmental Clearance.

5. That in the above circumstances, it is just and necessary to file the Approved Mining Plan as an Annexure to this Appeal, as it is not a new document but an existing part of the impugned proceedings. Therefore, the said Approved Mining Plan is now filed as an Annexure in this Appeal.

In view of the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to accept the Approved Mining Plan as Annexure A135 in the above Appeal, and, and pass such further or other orders as this Hon'ble Tribunal may deem fit, and thus render justice.

Solemnly affirmed at Chennai
on this the 21st day of October, 2024
and put his signature in my presence *

For STONE TRUST ENTERPRISES

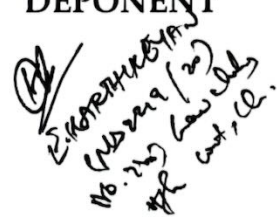
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K.P. MITHUNKUMAR
PARTNER

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DEPONENT



Handwritten notes and signature of the deponent, including the name 'K.P. MITHUNKUMAR' and other illegible text.

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Appeal No. of 2024 (SZ)

M/s. Stone Trust Enterprises
... Appellant

-Versus-

Ministry of Environment Forest and
Climate Change (MoEF & CC),
& 2 Others

... Respondents

**CHRONOLOGICAL SEQUENCE
OF EVENTS**

**M/s. P. KOKILA
KPRIYANKA
B. GIRIJA
K. MOKSHAVATHY
COUNSEL FOR APPELLANT**

(Mobile No.96001 37731)